

3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A. No. 724 of 2010  
Cuttack, this the 8<sup>th</sup> day of March, 2011

B.Surya Rao .... Applicant

-v-

Union of India & Others .... Respondents

FOR INSTRUCTIONS

1. Whether it be referred to reporters or not? *yes*
2. Whether it be circulated to Principal Bench, Central Administrative Tribunal or not? *yes*

*A. K. Patnaik*  
(A.K.PATNAIK)  
Member (Judl)

*C. R. Mohapatra*  
(C. R. MOHAPATRA)  
Member (Admn.)

4

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A No. 724 of 2010  
Cuttack, this the 8th day of March, 2011

CORAM:

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

A N D

THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)

B.Surya Rao, aged about 27 years, Son of Late Lat Channa of  
Kella Village, Gurla Mandal, Vizianagaram, Andhra Pradesh.

.....Applicant

By legal practitioner: M/s.Ashok Das, R.K.Samantasinghar, A.K.Mallik, Counsel.

-Versus-

1. General Manager, East Cost Railway, Chandrasekharpur, Bhubaneswar, Dist. Khurda.
2. The Divisional Railway Manager, East Coast Railway, Waltair, Visakhapatnam, Andhra Pradesh.
3. The Senior Divisional Personnel Officer, East Coast Railway, Waltair, Visakhapatnam, Andhra Pradesh.
4. The Senior Sectional Engineer (PWAY), East Coast Railway, Vizianagaram, Andhra Pradesh.

....Respondents

By legal practitioner: Mr.S.K.Ojha, Standing Counsel

ORDER

**MR. C.R.MOHAPATRA, MEMBER (ADMN.):**

Heard Learned Counsel for the Applicant and Mr.S.K.Ojha,

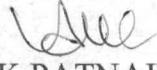
Learned Standing Counsel for the Railway, appearing in this case, on notice for the Respondents and perused the materials placed on record.

2. According to the Applicant, his father died prematurely on 08.03.2000 while working as Gangman under the Senior Sectional Engineer (PWAY), East Coast Railway, Vizianagaram(AP). He also resides in Vizianagaram in the state of Andhra Pradesh. The impugned order under Annexure-A/4 dated 30.06.2009 is also of the Assistant

Personnel Officer, Waltair. In the circumstances, we are of the considered opinion that this Bench lacks jurisdiction to entertain this OA.

3. Hence, without expressing any opinion on the merit of the matter this OA stands dismissed, at this admission stage, on the ground of maintainability with liberty, as prayed for by the Learned Counsel for the Applicant to approach before the appropriate Bench having jurisdiction to entertain this OA.

Copy of this order along with copy of the OA be sent to the Respondent No.2.

  
(A.K.PATNAIK)  
Member (Judl)

  
(C.R.MOHAPATRA)  
Member (Admn.)